

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CRIMINAL APPELLATE JURISDICTION

PIL (ST) NO.2332 OF 2020

Dr. Rajeev Digambar Joshi ... **Petitioner**
Versus
The Additional Chief Secretary
to the State Govt. (Home)
Government of Maharashtra & Ors. ... **Respondents**

.....
Mr.Nitin Deshpande, Advocate for the Petitioner.

Mr.Deepak Thakare, Public Prosecutor for the Respondent/
State.

....
**CORAM : DIPANKAR DATTA CJ &
G.S.KULKARNI, J.**

DATED : SEPTEMBER 22, 2020.

P.C. :

1 A concern of seminal importance is raised in this
PIL petition. The concern relates to alleged non-
implementation of the provisions of the Maharashtra Medicare
Service Persons and Medicare Service Institutions (Prevention
of Violence and Damage or Loss to Property) Act, 2010 as well
as the amendments introduced in the Epidemic Disease Act,
1897.

2 Mr.Deepak Thakare, Public Prosecutor appearing for the State seeks and is granted two weeks time to file reply affidavit; rejoinder, if any, may be filed within a week thereafter.

4 Place the PIL petition on **October 13, 2020.**

5 This order will be digitally signed by the Personal Assistant of this Court. All concerned will act on production by fax or e-mail of a digitally signed copy of this order.

G.S.KULKARNI, J.

CHIEF JUSTICE